

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-504
IB-382/ND/2023

IN THE MATTER OF:

Gaurav Gupta {Sole Proprietor of Ambika Traders}

.....Applicant

Vs.

JV Industries Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 05.02.2024

CORAM:

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Ms. Divya Gattani, Adv.

For the Respondent : Mr. Agrim Arora, Adv.

ORDER

Ld. Counsel for the Applicant and Ld. Counsel for the Respondent present through VC. Ld. Counsels for both the parties submitted that they have filed their written submissions, however, written submissions are not reflected on the e-portal of the Tribunal. Ld. Counsels for both the parties may approach the Registry and cure the defects, if any, so that their written submissions are reflected on the e-portal of the Tribunal. List the matter before the Regular Bench on **27.02.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MANNI SANKARIAH SHANMUGA SUNDARAM)
MEMBER (J)